

approved by the competent authority on 27.06.2013 and the same was introduced in the Lok Sabha on 13.12.2013 to regulate and conserve resources in the coal sector, protect the interest of consumers and producers of coal and for matters connected therewith. The Bill, introduced in the Lok Sabha lapsed with the dissolution of the 15th Lok Sabha.

(b) to (d) The functions of the Coal Regulatory Authority proposed in the aforesaid Bill were as under:

Specifying the methods of testing for declaration of grades; monitor & enforce mine closure plans; ensure adherence of approved mining plans; specify principles and methodologies for price determination of raw coal, washed coal and any other by-product generated during the process of coal washing; specify procedures for automatic coal sampling & weighment; specify by regulations the standards of performance and norms of operational efficiency except in the area related to mines safety; adjudicate upon disputes between the parties. The Coal Regulatory Authority will also have an advisory role on formulation of policies in coal sector.

The pricing of coal has been fully deregulated by the Government *vide* the Colliery Control Order, 2000 dated 1st January, 2000 in supersession of the Colliery Control Order, 1945. Under the said order, the coal companies themselves fix the coal price based on input costs, inflation index, market trends etc. and notify the same periodically.

Selling of stake in Coal India Limited

3384. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government is planning to sell a stake in the State owned company, the Coal India Limited to increase financial support of Government to compensate the deficit and bring it under control;

(b) if so, the details thereof;

(c) whether the association of coal workers has requested the Government not to sell its stake;

(d) if so, the details thereof and the apprehensions of the workers; and

(e) the remedial measures being taken by Government to address the apprehensions of the workers?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Government is proposing to disinvest 10% GoI's equity in Coal India Ltd. (CIL) out of its holding of 89.65%.

Government of India has constituted the National Investment Fund on 3rd November, 2005, into which the proceeds from disinvestment of CPSEs were to be channelized. The Government on 17th January, 2013 and 21st February, 2013 has approved restructuring of the NIF and decided that the disinvestment proceeds with effect from the fiscal year 2013-14 will be credited to the existing 'Public Account' under the head NIF and they would remain there until withdrawn/invested for the approved purposes. It was decided that the NIF would be utilized for the following purposes:-

- (i) Subscribing to the shares being issued by the CPSEs including Public Sector Banks (PSBs) and Public Sector Insurance Companies, on rights basis so as to ensure 51% ownership of the Government in those CPSEs/PSBs/Insurance Companies, is not diluted.
- (ii) Preferential allotment of shares of the CPSE to promoters as per SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 so that Government shareholding does not go down below 51% in all cases where the CPSE is going to raise fresh equity to meet its capital expenditure programme.
- (iii) Recapitalization of public sector banks and public sector insurance companies.
- (iv) Investment by Government in RRBs/IIFCL/NABARD/Exim Bank.
- (v) Equity infusion in various Metro projects.
- (vi) Investment in Bhartiya Nabhikiya Vidyut Nigam Ltd. and Uranium Corporation of India Ltd.
- (vii) Investment in Indian Railways towards capital expenditure.

(c) to (e) In the recent past 5 (five) Central Trade Unions operating in Coal Industry *i.e.* INTUC (Indian National Trade Union Congress), AITUC (All India Trade Union Congress), BMS (Bharatiya Mazdoor Sangh), HMS (Hindi Mazdoor Sabha) & CITU (Centre for Indian Trade Union Congress) had expressed reservations on further disinvestment of CIL.

Supply of coal to Thermal Power Stations

†3385. DR. SATYANARAYAN JATIYA: Will the Minister of COAL be pleased to state:

- (a) the quantity of coal reserves in the country based on its quality and the status

†Original notice of the question was received in Hindi.